



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.9223/2020
(S.W.P. No.583/2011)

Monday, this the 18th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Muhammad Shaban Sofi Age 58 years, S/o Ghulam Rasool Sofi,
R/o Ashajipora.

..Applicant
(*Nemo* for applicant)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary to Government Finance Department, Civil Secretariat, Jammu/Srinagar.
2. Director General Accounts & Treasuries, Finance Department, J&K Jammu/Srinagar.
3. Director, Consumer Affairs and Public Distribution Department, Kashmir, Srinagar.

...Respondents
(Mr. Rajesh Thapa, Deputy Advocate General)

O R D E R (ORAL)



Justice L. Narasimha Reddy:

The applicant was placed under suspension through order dated 22.04.2010. He filed SWP No.583/2011 before the Hon'ble High Court of Jammu & Kashmir, challenging the order of suspension. The Hon'ble High Court passed an order 23.03.2011, in favour of the applicant.

2. The Writ Petition has since been transferred to this Tribunal in view of re-organization of the State of Jammu & Kashmir, and renumbered as T.A. No.9223/2020.

3. Today, it is brought to our notice that the applicant has since retired from service during the pendency of the SWP. Nothing remains to be decided in this TA. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

January 18, 2021
/sunil/dsn/sd/shakhi

